

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 33/10 SCHEDULED TO BE HELD ON 17.11.2009 BUT ACTUALLY HELD ON 15.12.2009.

The Meeting No. 33/10 of Norms Committee-II was held on 15.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT
6.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.			

2	Case No.:26/33/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00305/AM10/	RLA File :03/95/040/01013/AM09/	Lic.No/Date:0310516129 17.04.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.			

3	Case No.:24/33/81-ALC2/2009	Party Name:FARMOZ ELECTRICALS	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00303/AM10/	RLA File :03/94/040/01089/AM09/	Lic.No/Date:0310516244 20.04.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The committee decided to call for the following information as per DC(MSME) letter No.30(59)2008-ME dated 20.11.2009 and to relist the case on 19.01.2010 :- 1. Drawing/Specification and size of product manufactured with Spinnaker Nylon cloth. 2. Process flow chart for the activity. 3. Quantity of imported item mentioned at srl no 2 & 3 indicating qty used as components and numbers to be supplied as spares, separately.			

4	Case No.:27/33/81-ALC2/2009	Party Name:A-I FENCE PRODUCTS CO.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status:Approved
	HQ File :01/81/050/00306/AM10/	RLA File :03/94/040/00188/AM10/	Lic.No/Date:0310523254 09.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Based on the recommendation of MOS, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as 1.01 kg per kg of export product i.e.198 MT. R/A may take suitable consequential action accordingly.			

5	Case No.:28/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00307/AM10/	RLA File :07/24/040/00102/AM10/	Lic.No/Date:0710065367 12.06.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.

6	Case No.: 29/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00308/AM10/	RLA File :07/24/040/00091/AM10/	Lic.No/Date:0710065368 12.06.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.			

7	Case No.: 18/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00297/AM10/	RLA File :03/95/040/00081/AM10/	Lic.No/Date:0310526436 30.06.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009.The Committee observed that DOT has not comments to offer and decided to remind DIPP for comments and relisted on 05.01.2010.			

8	Case No.: 19/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00298/AM10/	RLA File :03/95/040/00173/AM10/	Lic.No/Date:0310527454 06.07.2009	Defer Date: 05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that DOT has not comments to offer and decided to remind DIPP for comments and relisted on 05.01.2010.			

9	Case No.: 22/33/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00301/AM10/	RLA File :03/95/040/01046/AM09/	Lic.No/Date:0310533237 11.08.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that DOT has not comments to offer and decided to remind DIPP for comments and relisted on 05.01.2010.

10	Case No.:23/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00302/AM10/	RLA File :03/95/040/00093/AM10/	Lic.No/Date:0310533660 13.08.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that DOT has not comments to offer and decided to remind DIPP for comments and relisted on 05.01.2010.			

11	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application received from RA and has been referred to DHI for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

12	Case No.:1/20/85-ALC3/2009	Party Name:HPP ENERGY (INDIA) PVT LTD	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Withdrawn
	HQ File :01/85/050/00108/AM10/	RLA File :05/24/040/00240/AM10/	Lic.No/Date:0510248783 03.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. RA has informed that the AA has been issued on repeat basis as per NC decision taken in r/o licence no. 010248783 dated 17.07.2009 in meeting no. 10/81-ALC2/2009 dated 09.06.2009 . Hence decided to withdraw the case on the part of NC.			

13	Case No.:20/33/81-ALC2/2009	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00299/AM10/	RLA File :03/95/040/00366/AM10/	Lic.No/Date:0310538430 18.09.2009	Defer Date:19.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from DIPP & MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010.

14	Case No.:21/33/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00300/AM10/	RLA File :52/24/040/00012/AM10/	Lic.No/Date:5210028344 24.09.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from DIPP & MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010.			

15	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.			

16	Case No.:2/33/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00281/AM10/	RLA File :07/24/040/00241/AM10/	Lic.No/Date:0710067840 27.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP & DOT for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

17	Case No.:3/33/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00282/AM10/	RLA File :04/24/040/00153/AM10/	Lic.No/Date:0410109048 03.11.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP for examination and comments. The case stands deferred and to be relisted on 05.01.2010.

18	Case No.:4/33/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00283/AM10/	RLA File :04/24/040/00167/AM10/	Lic.No/Date:0410109050 03.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

19	Case No.:5/33/81-ALC2/2009	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00284/AM10/	RLA File :13/24/040/00021/AM10/	Lic.No/Date:1310030398 04.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

20	Case No.:9/33/81-ALC2/2009	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00288/AM10/	RLA File :07/24/040/00276/AM10/	Lic.No/Date:0710068015 04.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.01.2010.			

21	Case No.:6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
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	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee decided that a copy of the application received from RA may be referred to DIPP & DHI for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

22	Case No.: 7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee decided that a copy of the application received from RA may be referred to DIPP & DHI for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

23	Case No.: 10/33/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status:Approved
	HQ File :01/81/050/00289/AM10/	RLA File :07/24/040/00296/AM10/	Lic.No/Date:0710068085 06.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

24	Case No.: 11/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00290/AM10/	RLA File :07/24/040/00268/AM10/	Lic.No/Date:0710068086 06.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.01.2010.			

25	Case No.:12/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00291/AM10/	RLA File :07/24/040/00282/AM10/	Lic.No/Date:0710068087 06.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.01.2010.			

26	Case No.:8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP and DC(MSME) for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

27	Case No.:13/33/81-ALC2/2009	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00292/AM10/	RLA File :02/24/040/00147/AM10/	Lic.No/Date:0210133456 09.11.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP and DC(MSME) for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

28	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP and DC(MSME) for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

29	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP and DC(MSME) for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

30	Case No.:16/33/81-ALC2/2009	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00295/AM10/	RLA File :07/24/040/00297/AM10/	Lic.No/Date:0710068115 09.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.01.2010.			

31	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:33/81-ALC2/2009 17.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:19.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DHI & DIPP for examination and comments. The case stands deferred and to be relisted on 19.01.2010.			

PART AR-FRESH

Case No. AR-45	M/s Asiatic Electricals & Switchgear Pvt. Ltd., New Delhi.
Meeting No.33/81	F.No.01/81/050/00144/AM09/DES-II

Dated 17.11.2009	Advance License No.0510218871 dt.02.04.2008
	RLA F.No.05/24/040/048/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(81)/2008/TSW(B)/432 dated 11.11.2009 as below:-

Export product No.2

- i) Weight of export product 7.263 kg. per piece may be incorporated in the licence.
- ii) Import of Copper strips @4.242 kg. per piece including 1% wastage may be allowed.

Export ProductNo.7

- i) Weight of export product 14.4kg.per piece may be incorporated in the licence.
- ii) Word "Alloy" may be added in the description of export product after Aluminium as import of Aluminium alloy is envisaged.
- iii) Import of Aluminium alloy ingots @ 8.5 kg. per piece including 5% wastage may be allowed.
- iv) Import of brass scrap @ 2.62 kg per piece including 5% may be allowed.

R/A may take suitable consequential action accordingly.

Case No. AR-46	M/s Maharashtra Seamless Ltd., New Delhi.
Meeting No.33/81	F.No.01/81/050/00701/AM09/DES-II
Dated 17.11.2009	Advance License No.0510235197 dt.28.01.2009
	RLA F.No.05/24/040/0653/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.

Case No. AR-47	M/s Associated Cables Pvt. Ltd., Mumbai
Meeting No.33/81	F.No.01/81/050/00604/AM08/DES-II
Dated 17.11.2009	Advance License No. 0310441713 dt.03.09.2007
	RLA F.No.03/94/040/0522/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.

Case No. AR-48	M/s Laxmi Electronics Mould & Precision Engineering Ltd., Bangalore
Meeting No.33/81	F.No.01/81/050/00633/AM04/DES-II
Dated 17.11.2009	Advance License No. 0710032408 dt.09.09.2004
	RLA F.No.07/24/040/05323/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.01.2010.

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No.33/81	F.No.01/81/050/00793/AM09/DES-II
Dated 17.11.2009	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.

Case No. AR-50	M/s Larsen & Toubro Ltd., Mumbai
Meeting No.33/81	F.No.01/81/050/00173/AM09/DES-II
Dated 17.11.2009	Advance License No. 0310476175 dt.24.06.2008
	RLA F.No.03/95/040/0263/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010.

PART C-FRESH

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No.33/81	F.No.01/81/162/767/AM09/DES-II
Dated 17.11.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to Ministry of Mines for examination and comments. The case stands deferred and to be relisted on 19.01.2010.

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PART D -FRESH

Case No. D -07	M/S Banke Bihari Steels, Mumbai and M/S Suncity Sheets Pvt. Ltd., Jodhpur through EEPC (India), Kolkata
Meeting No.33/81	F.No.01/81/162/451/AM10/DES-II
Dated 17.11.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 33/81 scheduled to be held on 17.11.2009 but actually held on 15.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to Ministry of Steel for examination and comments. The case stands deferred and to be relisted on 19.01.2010.
